

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 301 OF 2019 & IA No. 1498 OF 2019

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Reliance Industries Limited & Anr. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : R.S. Prabhu For App1

Counsel for the Respondent(s) : For Res1

ORDER

IA No. 1498 of 2019

(For exemption from filing certified copy of impugned order).

For the reasons set out in the application, exemption application is rejected.

However, it is directed to file certified copy of the impugned order on or before 06.01.2020.

APPEAL NO. 301 of 2019

Issue fresh notice to the Respondent No.2 returnable on 06.01.2020. Dasti, in addition, is also permitted.

List the matter on **06.01.2020**.

**S.D. Dubey
Technical Member (electricity)**

**Justice Manjula Chellur
Chairperson**